



**తెలంగాణ రాజ పత్రము**  
**THE TELANGANA GAZETTE**  
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HYDERABAD, MONDAY, MAY 30, 2022.

**NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.**

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**JUDICIAL NOTIFICATIONS**

**HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD**

HIGH COURT FOR THE STATE OF TELANGANA - CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - JUDICIAL NOTIFICATIONS ISSUED BY THE HIGH COURT.

[Memo No. 5712/Courts A2/2022-1, Home (Courts), Dated: 30th May, 2022.]

**JUDICIAL NOTIFICATION – II**

**Roc.No. 346/E1/2021,-** In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Bhadradri Kothagudem from the date of establishment of the said Sessions Division.

**SCHEDULE**

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Kothagudem	Over the entire Revenue Mandals of Kothagudem, Chandrakonda, Aswaraopet, Mulkalapalli, Dammapeta, Palvancha, Julurpadu Sujathanagar, Chunchupalli, Lakshmidvipalli and Annapureddypalli as reconstituted in the district of Bhadradri Kothagudem.
2.	Judicial Magistrates of First Class	Yellandu	Over the entire Revenue Mandals of Yellandu, Gundala, Allapalli and Tekulapalli as reconstituted in the district of Bhadradri Kothagudem.
3.	Judicial Magistrates of First Class	Manuguru	Over the entire Revenue Mandals of Manuguru, Pinapaka, Aswapuram, and Karakagudem as reconstituted in the district of Bhadradri Kothagudem.
4.	Judicial Magistrates of First Class	Bhadrachalam	Over the entire Revenue Mandals of Bhadrachalam, Dummugudem, Cherla and Burgampahad as reconstituted in the district of Bhadradri Kothagudem.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Jagitial from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Jagitial	Over the entire Revenue Mandals of Jagitial, Jagitial Rural, Raikal, Sarangapur, Beerpur, Pegadapalli, Gollapalli, Mallial, and Kodimial as reconstituted in the district of Jagitial.
2.	Judicial Magistrates of First Class	Metpally	Over the entire Revenue Mandals of Metpalli, Mallapur and Ibrahimpatnam as reconstituted in the district of Jagitial.
3.	Judicial Magistrates of First Class	Korutla	Over the entire Revenue Mandals of Korutla, Medipalli and Kathlapur, as reconstituted in the district of Jagitial.
4.	Judicial Magistrates of First Class	Dharmapuri	Over the entire Revenue Mandals of Dharmapuri, Buggaram and Velgatur.

**JUDICIAL NOTIFICATION - I**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column (2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Jangoan from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Jangoan	Over the entire Revenue Mandals of Jangoan, Lingala Ghanpur, Bachannapet, Devaruppula, Narmetta, Ragunathpally, Tharigoppula, Palakurthy, Ghanpur (Stn), Chilpur*, Zaffergadh and Kodakandla as reconstituted in the district of Jangoan.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Kamareddy from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Kamareddy	<b>Over the entire mandals of:</b> Kamareddy, Bhiknoor, Tadwai, Machareddy, Sadashivanagar, Domakonda, Rajampet, Bibipet and Ramareddy as reconstituted in the district of Kamareddy.
2.	Judicial Magistrates of First Class	Banswada.	<b>Over the entire mandals of:</b> Banswada, Birkur, Nizamsagar Pitlam and Nasrullabad as reconstituted in the district of Kamareddy.
3.	Judicial Magistrates of First Class	Bichkunda	<b>Over the entire mandals of:</b> Bichkunda, Madnoor, Jukkal, and Peddakodapgal as reconstituted in the district of Kamareddy.
4.	Judicial Magistrates of First Class	Yellareddy	<b>Over the entire mandals of:</b> Yellareddy, Nagireddypet, Gandhari and Lingampet as reconstituted in the district of Kamareddy.

**JUDICIAL NOTIFICATION - I**

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Session for the Karimnagar Sessions Division shall ordinarily hold its sitting at Karimnagar until further orders.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Karimnagar from the date of establishment of the said Sessions Division.

## SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Karimnagar	Over the entire Revenue Mandals of Karimnagar Karimnagar (Rural -I), Karimnagar (Rural -II) , Manakondur, Thimmapur, Ganneruvaram, Gangadhara, Ramadugu, Choppadandi and Chigurumamidi as reconstituted in the district of Karimnagar.
2.	Judicial Magistrates of First Class	Huzurabad	Over the entire Revenue Mandals of Huzurabad, Veenavanka, V.Saidapur, Jammikunta, Ellandakunta and Shankarapatnam as reconstituted in the district of Karimnagar .

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Khammam from the date of establishment of the said Sessions Division.

## SCHEDULE

Sl. No.	Designation of the Court	Station	Local area over which it shall exercise jurisdiction
1.	Judicial Magistrates of First Class	Khammam	Over the entire Revenue Mandals of Khammam (Urban), Khammam (Rural), Tirumalaipalem, Kusumanchi, Nelakondapalli, Chinthakani, Mudigonda, Konijerla, Singareni, Enkoor, Kamepalli and Raghunadhapalem as reconstituted in the district of Khammam .
2.	Judicial Magistrates of First Class	Madhira	Over the entire Revenue Mandals of Madhira, Bonakal, Tallada, Wyra and Yerrupalem as reconstituted in the district of Khammam.
3.	Judicial Magistrates of First Class	Sathupalli	Over the entire Revenue Mandals of Sathupalli, Vemsur, Penuballi, and Kalluru as reconstituted in the district of Khammam .

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Medak from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Medak	Over the entire Revenue Mandals of Medak, Haveli Ghanapur, Ramayampet, Nizampet, Shankarampet-R, Yeldurthy, Chegunta, Narsingi, Toopran, Manoharabad, Papannapet, Shankarampet-A, Tekmal, Alladurg, Masaipet, Kulcharam and Regode as reconstituted in the district of Medak.
2.	Judicial Magistrates of First Class	Narsapur	Over the entire Revenue Mandals of Narsapur, Kowdipally, Chilpched and Shivampet as reconstituted in the district of Medak.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise Jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Medchal from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Malkajgiri	Over the entire Revenue Mandals of Malkajgiri, Keesara, Kapra, and Alwal, as reconstituted in the district of Medchal.
2.	Judicial Magistrates of First Class	Medchal	Over the entire Revenue Mandals of Medchal, Dundigal, Qutubullapur, Shameerpet, Gandimaisamma Dundigal, Bachupally and Mooduchintalapally as reconstituted in the district of Medchal.
3.	Judicial Magistrates of First Class	Kukatpally	Over the entire Revenue Mandals of Kukatpally, and Balanagar as reconstituted in the district of Medchal.
4.	Judicial Magistrates of First Class	Uppal, Medchal Malkajgiri District at L.B.Nagar	Over the entire Revenue Mandals of Uppal, Gatkeswar and Medipally, as reconstituted in the district of Medchal.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column (2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Mulugu from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Mulugu	Over the entire Revenue Mandals of Mulugu, Venkatapur, Govindaraopet, Tadvai (Sammakka Sarakka), Eturunagaram, Mangapet, Venkatapuram, Wazeed and Kannaigudem, as reconstituted in the district of Mulugu.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Nalgonda from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Nalgonda	Over the entire Revenue Mandals of Nalgonda, Kanagal, Chandur, Munugode, Narketpally, Thipparthy and Chityal, as reconstituted in the district of Nalgonda .
2.	Judicial Magistrates of First Class	Nakrekal.	Over the entire Revenue Mandals of Nakrekal, Kethepally, Shaligouraram and Kattangur, as reconstituted in the district of Nalgonda .
3.	Judicial Magistrates of First Class	Miryalaguda	Over the entire Revenue Mandals of Miryalaguda, Dameracherla, Vemulapally, Madugulapalli and Adavidevulapalli, as reconstituted in the district of Nalgonda .
4.	Judicial Magistrates of First Class	Nidamanoor	Over the entire Revenue Mandals of Nidmanoor, Anumula (Haliya), Peddavoora, Tripuraram, and Tirumalagiri Sagar, as reconstituted in the district of Nalgonda.
5.	Judicial Magistrates of First Class	Devarakonda	Over the entire Revenue Mandals of Devarakonda, Chandampeta, Chinthapally, Gundlapally, Gurrampode, Konda Mallepally, Marriguda, Nampally, Pedda Adisherlapally and Neredugommu as reconstituted in the district of Nalgonda.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Narayanpet from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Narayanpet	Over the entire Revenue Mandals of Narayanpet, Dhanwada, Marikal, Utkoor, Narwa, Makthal, Krishna and Maganoor as reconstituted in the district of Narayanpet .
2. /	Judicial Magistrates of First Class	Kosigi	Over the entire Revenue Mandals of Kosgi, Maddur, Gundumal, Kothapalli Damargidda, and Gundamal.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Nizamabad from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Nizamabad	Over the entire Revenue Mandals of Nizamabad South, Nizamabad North, Nizamabad Rural, Navipet, Makloor, Dichpally, Dharpally, Mugpal and Indalwai as reconstituted in the district of Nizamabad.
2.	Judicial Magistrates of First Class	Armoor.	Over the entire Revenue Mandals of Armoor, Balkonda, Bheemgal, Morthad, Kammarpally, Vailpoor, Jakranpally, Mendora, Mupkal Nandipet, Sirikonda and Yergatla as reconstituted in the district of Nizamabad.
3.	Judicial Magistrates of First Class	Bodhan	Over the entire Revenue Mandals of Bodhan, Yedapally, Renjal, Kotagiri, Varni, Mosra, Chandur and Rudrur as reconstituted in the district of Nizamabad.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Rangareddy from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	L.B.Nagar	Over the entire Revenue Mandals of Saroornagar and Balapur as reconstituted in the district of Rangareddy.
2.	Judicial Magistrates of First Class	Hayathnagar	Over the entire Revenue Mandals of Hayathnagar and Abdullapurmet as reconstituted in the district of Khammam.
3.	Judicial Magistrates of First Class	Ibrahimpattam	Over the entire Revenue Mandals of Ibrahimpattam, Manchal and Yacharam as reconstituted in the district of Rangareddy.
4.	Judicial Magistrates of First Class	Rajendranagar	Over the entire Revenue Mandals of Rajendranagar, Gandipet and Shamshabad as reconstituted in the district of Rangareddy.
5.	Judicial Magistrates of First Class	Shadnagar	Over the entire Revenue Mandals of Nandigama, Kothur, Farooqnagar, Keshampet, Kondurg, and Jilled Chowdergudem as reconstituted in the district of Rangareddy.
6.	Judicial Magistrates of First Class	Maheswaram	Over the entire Revenue Mandals of Maheswaram and Kandukur, as reconstituted in the district of Rangareddy.
7.	Judicial Magistrates of First Class	Chevella	Over the entire Revenue Mandals of Chevella, Shankerpalle, Moinabad and Shabad as reconstituted in the district of Rangareddy.
	Judicial Magistrates of First Class	Amangal	Over the entire Revenue Mandals of Madugul, Talakondapalli, Kadthal and Amangal as reconstituted in the district of Rangareddy.
	Judicial Magistrates of First Class	Sherlingampally, Rangareddy District at Kukatpally.	Over the entire Revenue Mandal of Sherlingampally as reconstituted in the district of Rangareddy.



**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column (2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Siddipet from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Siddipet	Over the entire Revenue Mandals of Siddipet (Urban), Siddipet (Rural), Nangnoor, Chinnakodur, Cherial, Komuravelli, Narayanaraopet and Kondapak as reconstituted in the district of Siddipet.
2.	Judicial Magistrates of First Class	Dubbak	Over the entire Revenue Mandals of Dubbak, Thoguta and Mirdoddi as reconstituted in the district of Siddipet.
3.	Judicial Magistrates of First Class	Gajwel	Over the entire Revenue Mandals of Gajwel, Doultabad, Jagdevpur, Mulug, Markook, Wargal and Raipole, as reconstituted in the district of Siddipet.
4.	Judicial Magistrates of First Class	Husnabad	Over the entire Revenue Mandals of Husnabad, Akkannapet, Koheda, Bejjanki, Dhoolmitta and Maddur, as reconstituted in the district of Siddipet.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column (2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Suryapet from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Suryapet	Over the entire Revenue Mandals of Suryapet, Athmakur (S), Chivemla, Penpahad, and Mothey as reconstituted in the district of Suryapet.
2.	Judicial Magistrates of First Class	Thungaturthy	Over the entire Revenue Mandals of Thungaturthy, Thirumalagiri, Nagaram, Maddirala, Jajireddygudem (Aravapalli) and Nuthanakal, as reconstituted in the district of Suryapet.
3.	Judicial Magistrates of First Class	Huzurnagar	Over the entire Revenue Mandals of Huzurnagar, Garidepally, Nereducherla, Mattampally Mellachervu, Palakeedu and Chinthalapalem (Mallareddygudem), as reconstituted in the district of Suryapet.
4.	Judicial Magistrates of First Class	Kodad	Over the entire Revenue Mandals of Kodad, Munagala, Nadigudem, Chilkur and Ananthagiri as reconstituted in the district of Suryapet.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column (2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Vikarabad from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Vikarabad	Over the entire Revenue Mandals of Vikarabad, Marpelle, Mominpet, Nawabpet, Dharur, Kotepally and Bantwaram as reconstituted in the district of Vikarabad.
2.	Judicial Magistrates of First Class	Tandur	Over the entire Revenue Mandals of Tandur, Peddamul, Yelal, and Basheerabad, as reconstituted in the district of Vikarabad.
3.	Judicial Magistrates of First Class	Parigi	Over the entire Revenue Mandals of Parigi, Pudur, Kulakcherla, Chowdapur and Doma as reconstituted in the district of Vikarabad.
4.	Judicial Magistrates of First Class	Kodangal	Over the entire Revenue Mandals of Kodangal, Bommaraspet, Dudyal and Dowlathabad as reconstituted in the district of Vikarabad.

**JUDICIAL NOTIFICATION - I**

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Session for the Warangal Sessions Division shall ordinarily hold its sitting at Hanumakonda until further orders.

**JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of **Yadadri Bhuvanagiri** from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Bhongir	Over the entire Revenue Mandals of Bhongir, Bibinagar, Bommala Ramaram and Thurkapally as reconstituted in the district of Yadadri Bhuvanagiri.
2.	Judicial Magistrates of First Class	Alair	Over the entire Revenue Mandals of Alair, Yadagirigutta, Rajapeta, Athmakur (M), Gundala and Motakonduru as reconstituted in the district of Yadadri Bhuvanagiri.

3.	Judicial Magistrates of First Class	Ramannapet	Over the entire Revenue Mandals of Ramannapet, Mothkur, Addaguduru and Valigonda, as reconstituted in the district of Yadadri Bhuvanagiri.
4.	Judicial Magistrates of First Class	Choutuppal	Over the entire Revenue Mandals of Choutuppal, B. Pochampally, and Narayanpur, as reconstituted in the district of Yadadri Bhuvanagiri.

**CRIMINAL SIDE****JUDICIAL NOTIFICATION - II**

In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Mancherial from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Mancherial	Over the entire Revenue Mandals of Mancherial, Naspur (new), and Mandammari, as reconstituted in the district of Mancherial.
2.	Judicial Magistrates of First Class	Chennur	Over the entire Revenue Mandals of Chennur, Jaipur, Bheemaram (new) Vemanpally, and Kotapally,  as reconstituted in the district of Mancherial.
3.	Judicial Magistrates of First Class	Luxettipet	Over the entire Revenue Mandals of Luxettipet, Hajipur (new), Dandepally and Jannaram. as reconstituted in the district of Mancherial.
4.	Judicial Magistrates of First Class	Bellampally	Over the entire Revenue Mandals of Bellampally, Kasipet, Nennal, Tandur, Bheemini and Kannepally (new), as reconstituted in the district of Mancherial.

Hyderabad,  
27-05-2022.

(Sd/-),  
**Registrar General**  
High Court for the State of Telangana.

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